

**PETITION RE. BANKING LAWS
(APPLICATION TO CO-OPERATIVE
SOCIETIES) ACT, 1965**

SHRI UMANATH (Pudukkottai): I present a petition signed by Shri Shibdas Mukherjee and others regarding the Banking Laws (Application to Co-operative Societies) Act, 1965.

**CORRECTION OF ANSWER TO S.Q.
NO. 621 RE. SETTING UP OF A PIG
IRON PLANT AT GOA**

**THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND HEAVY
ENGINEERING (SHRI K. C. PANT):** In answer to part (a) & (b) of Question No. 621 on 16th December, 1969, I had stated that another application from a private party for the production of 255,000 tonnes of billets has been received and is under consideration. I would like to point out that the correct position in this respect is that the location of the Unit is proposed to be at Hospet, while the party setting up the Unit is from Goa.

STATEMENT UNDER DIRECTION 115

**DISPLAY OF NOTES OF SLEEPING AND SITTING
CAPACITY IN A RAILWAY COMPARTMENT**

**SHRI JYOTIRMOY BASU (Diamond
Harbour):** On 25-11-1969, in the reply to my Unstarred Question No. 1235, the Railway Minister said the following :—

“Subject:—Display of notices of sleeping and sitting capacity in a Compartment.

(a) whether notices, describing the sleeping and sitting capacity of a compartment, were previously used to be displayed inside the compartment;

(b) whether those notices have now been erased;

(c) if so, the reasons therefor; and

(d) whether this amounts to violation of the provisions of the Indian Railway Act?

**THE MINISTER OF RAILWAYS
(SHRI GOVINDA MENON):** (a) Yes.

(b) No.

(c) & (d). Do not arise.”

I firmly maintain that what has been stated under item No. (b) in reply is incorrect and by stating this the Railway Minister has placed something before the House which is not correct and true. I have no reasons to believe that he is not aware of the correct position. Many Hon. members of this House have confirmed in writing supporting my contention. I invite the Hon. Railway Minister to make a correct and true statement on the floor of the House to apprise the members.

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI R. L.
CHATURVEDI):** Sir,—

SHRI S. M. BANERJEE: Let him lay it on the Table of the House.

MR. DEPUTY-SPEAKER: Yes.

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI R. L.
CHATURVEDI):** Yes, Sir. I lay it on the Table.

STATEMENT

In the notice under direction 115 it has been alleged that what had been stated in reply to part (b) of the question under reference was incorrect and by stating this the Minister for Railways placed something before the House which was not correct and true.

The negative reply to part (b) of the question under reference was based on the fact that instructions continue to be enforced to the effect that the sleeping and sitting capacity of the compartment should be displayed inside the coaches and the practice is to repaint these notices whenever necessary at the time of periodical overhaul of coaches in workshops. These notices are being displayed by the Railways and no instructions have been issued by them to erase the notices.

As regards the erasure of notices referred to by the Hon'ble M.Ps a detailed check is being made with a view to remove deficiencies wherever these might be existing.

14.56 Hrs.

**PERSONAL EXPLANATIONS BY
MEMBERS**

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, 2 दिसम्बर, 1969 को प्रश्नोत्तर